

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 50/MP/2016

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and in the matter of RE Connect Energy Solutions Private Limited.

Date of hearing : 26.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : RE Connect Energy Solutions Private Limited

Parties present : Shri M.G. Ramachandran, Advocate for the petitioner
Shri Anand K. Ganesan, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 66 of the Electricity Act, 2003 which deals with mandate given to the Commission to promote the electricity market. Learned counsel further submitted as under:

- (a) The petitioner is engaged in providing advisory services under Renewable Energy Certificates, Renewable Purchase Obligations market and technical support services under wind/solar power/electricity demand forecasting.
- (b) The petitioner has launched an initiative by the name of 'www.clickpower.in', which is akin to classified listing service provided in newspapers. On 'Clickpower' platform, the buyers and sellers can express interest of purchasing and selling of electricity by exchanging term sheets for different parameters of interest to them.
- (c) There is no prohibition either in the Electricity Act, 2003, or in the National Electricity Policy or the Power Market Regulations to an initiative such as 'www.clickpower.in'. In fact, Regulation 12 of the Power Market Regulations supports such initiatives.
- (d) This service is different from Power Exchanges and trading business. Unlike the Power Exchanges, the petitioner does not undertake any buy or sell bids and

no price discovery would take place instead the platform would only help buyers and sellers come together for negotiations about the positions of different parties interested in buying or selling and help in conducting meetings between the interested parties, where the parties themselves decide whether to trade or not.

(e) The petitioner unlike the trading licensees, who purchases the electricity and resell it to the interested buyers, does not take any buying or selling position in the transactions with the parties, but acts as a catalyst between such parties, updating them on the positions of others.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to all inter-State trading licensees and Power Exchanges to elicit their views on the proposal of the petitioner. The Commission directed the petitioner to upload its petition on its website for the information of the Power Exchanges and inter-State trading licensees.

3 The Commission directed the inter-State trading licensees and Power Exchanges to file their replies, by 20.5.2016 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 30.5.2016. A hearing for all stakeholders will be held on 2.6.2016.

4. The Commission directed the petitioner to immediately stop its current activities completely till disposal of the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**